IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY EIGHTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 31 OF 2023

Between:

Forum for Good Governance, (A non profit organization Regd. No. 653 dt.19.10.2009), having its Registered Office at Flat No. 204. G.K.R. Mansion, Saifabad, Lakdikapul, Hyderabad 500 004 rep. by its Secretary, Sri M Padmanabha Reddy, S/o Sri M Ganga Reddy, aged about 82 years, Rio Villa No. 59, VISTAS Near G.V.K, Kompally, Medchal-Malkajgiri District - 500 078,

...PETITIONER

AND

1. The State of Telangana, Rep. by its Chief Secretary to Govt. General Administration Dept., (Cabinet) (GAD) Dr.B.R.Ambedkar Secretariat, Hyderabad 500.022
2. The State of Telangana, Rep. by its Special Chief Secretary to Govt Panchayat Raj and Rural Development Department Dr.B.R.Ambedkar Secretariat, Hyderabad 500 022

...RESPONDENTS

Petition under Article 226 of the constitution of India under Rule 4(e) of High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh PUBLIC INTEREST LITIGATION RULE, 2015 praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not appointing the Chairman and Members to State Finance Commission as required under Article 243-I of the Constitution of India as arbitrary, illegal and violative of the Constitutional Mandate and consequently to direct the respondents to appoint State Finance Commissioner forthwith.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to place the Report/Reports of First State Finance Commission on the table of the house, pending disposal of the above WP (PIL).

Counsel for the Petitioner : SRI K.V.RAJASREE

Counsel for the Respondents: SRI P.SRIDHAR REDDY, SPL.GP attached to the office of THE ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.31 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None appears for the petitioner.

2. Sri P.Sridhar Reddy, learned Special Government Pleader attached the office of the learned Advocate General for the respondents, by placing reliance on G.O.Ms.No.13, dated 17.02.2024, issued by Panchat Raj and Rural Development (GP.FIN) Department, submits that the Chairman and Members of the Second State Finance Commission have been appointed and therefore, the Writ Petition has rendered infructuous.

3. There is nobody to oppose the same.

4. Accordingly, the Writ Petition is dismissed having rendered infructuous. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s.K.V.RAJASREE, Advocate. [OPUC]
2. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

BSK

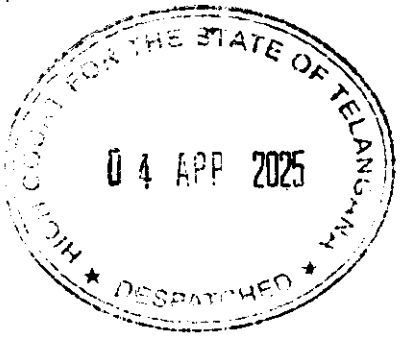
GJP

HIGH COURT

DATED:28/01/2025

ORDER

WP(PIL).No.31 of 2023



DISMISSING THE WRIT PETITION (PIL) WITHOUT COSTS

Coopted
18/2/25